

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 30186 OF 2017

(Arising out of **Order-in-Appeal** No. HYD-EXCUS-004-APP-0180-16-17-ST, dated 09.11.2016 passed by Commissioner of Service Tax (APPEALS), Hyderabad)

Gemini Infra India Pvt Ltd.,

401, Kingston-B, Plot No. 25,
Pragati Nagar, Opp.JNTU,
Kukatpally, Hyderabad,
Telangana – 500 090.

..... Appellant

VERSUS

**Commissioner of Central Tax
Hyderabad – GST**

GST Bhavan, L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

.....Respondent

APPEARANCE:

None for the Appellant

Shri V R Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER NO. A/30005/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**